

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1549**  
ANSWERED ON 12/02/2026

**ESTABLISHING HIGH COURT BENCH AT MEERUT**

**1549. DR. LAXMIKANT BAJPAYEE:**

Will the Minister of *Law and Justice* be pleased to state:

- (a) whether there is any High Court bench in western UP region;
- (b) if not, the reasons for not establishing a bench of High Court at Meerut despite the fact that western UP generates more than 50 percent of cases but has disproportionately less judicial infrastructure compared to eastern UP; and
- (c) whether Government plans to establish a bench of High Court at Meerut since the litigants of western region are facing logistical hardships for so long?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) to (c):** High Court Benches are established in accordance with the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P. (C) No. 379 of 2000 and after due consideration of a complete proposal from the State Government which has to provide necessary expenditure and infrastructural facilities and the Chief Justice of the concerned High Court who is required to look after the day-to-day administration of the High Court. The proposal to be complete should also have the consent of the Governor of the concerned State.

At present there is no complete proposal pending with the Government of India to establish a High Court Bench in Western Uttar Pradesh.

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